

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2126
ANSWERED ON:07.12.2011
APPOINTMENT ON COMPASSIONATE GROUND
Biswal Shri Hemanand ;Joshi Shri Pralhad Venkatesh

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) the rules/guidelines followed by the Ministry for appointment on compassionate ground;
- (b) whether a large number of cases for appointment on compassionate grounds in the Department of Posts & Telegraph and Department of Telecommunications are pending;
- (c) if so, the number of such pending cases circle-wise including Kerala and the reasons therefor; and
- (d) the steps taken by the Government to provide appointments to the dependents of deceased employees in a timeframe manner?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT)

- (a) Appointment on compassionate grounds is governed by the guidelines contained in O.M. No. 14014/6/94- Estt (D), dated 09-10-1998 and other subsequent instructions issued by the Department of Personnel & Training, which is the nodal Ministry in the case.
- (b) The number of cases pending for appointment on compassionate grounds in the Department of Posts and Department of Telecommunications are 1996 and 0 respectively.
- (c) Circle-wise details of pending cases in the Department of Posts are furnished at Annexure-A.
- (d) Appointment on compassionate grounds is intended to render immediate assistance to the family of a Government servant, who dies in harness or retires on invalidation on medical grounds leaving his/ her family in financial crisis. Such appointments can be provided only to fill upto 5% of vacancies for direct recruitment. In view of this, after the direct recruitment vacancies are calculated for each calendar year, 5% of these vacancies are earmarked for appointments on compassionate grounds. Consequent upon the finalization of number of vacancies available for compassionate appointment, meetings of the Circle Relaxation Committee are convened to consider the applications received from the dependent family members of the deceased officials and the most deserving cases are recommended for compassionate appointment.